

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY (PART-I, SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 35 (RE-2013)/ 2009-2014

NEW DELHI, DATED THE 30th October, 2013

Subject: Applicability of provisions of para 4.1.15 of FTP, as incorporated vide Notification No. 31 dated 1.8.2013 and amended vide Notification No. 48 dated 30.10.2013

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2009-2014, the Director General of Foreign Trade hereby specifies the applicability of para 4.1.15 of the Foreign Trade Policy 2009-2014, as follows:

1. Where both export and import have been completed prior to 1.8.2013, such cases will not be covered under Notification No. 31 dated 1.8.2013 (as amended), irrespective of whether the concerned authorization (AA/DFIA) has been redeemed or not.
2. If only export has been fully completed / partly completed before 1.8.2013, then the corresponding import would be allowed subject to an undertaking from the authorization holder, that the inputs which have been actually used in the product already exported shall only be imported.
3. If the DFIA has been endorsed as 'transferable' by the concerned RA, before 1.8.2013, the provisions of Notification No. 31 dated 1.8.2013 (as amended) will not be applicable to such DFIA.
4. For every export made on or after 1.8.2013 provisions of para 4.1.15 of FTP shall apply. It is immaterial whether for such export, corresponding import has already been made (fully or partly) or import has not been made.

Effect of this Public Notice: Applicability of provisions of para 4.1.15 of FTP have been further elaborated.

(Anup K. Pujari)
Director General of Foreign Trade
e-mail: dgft@nic.in

(Issued from F. No. 01/94/180/165/AM 12/PC-4)